

**COUNCIL FOR ADVANCEMENT OF
PEOPLE'S ACTION AND RURAL
TECHNOLOGY (CAPART)**

**MINISTRY OF RURAL DEVELOPMENT
(DEPARTMENT OF RURAL DEVELOPMENT)**

**PUBLIC ACCOUNTS COMMITTEE
(2004-2005)**

THIRTEENTH REPORT

FOURTEENTH LOK SABHA



**LOK SABHA SECRETARIAT
NEW DELHI**

THIRTEENTH REPORT
PUBLIC ACCOUNTS COMMITTEE
(2004-2005)
(FOURTEENTH LOK SABHA)
COUNCIL FOR ADVANCEMENT OF PEOPLE'S
ACTION AND RURAL TECHNOLOGY
(CAPART)

MINISTRY OF RURAL DEVELOPMENT

[Action Taken on 38th Report of Public Accounts Committee
13th Lok Sabha]



*Presented to Lok Sabha on 28.4.2005
Laid in Rajya Sabha on 28.4.2005*

LOK SABHA SECRETARIAT
NEW DELHI

April, 2005/Vaisakha 1927 (Saka)

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COMPOSITION OF PUBLIC ACCOUNTS COMMITTEE
(2004-2005)

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3. Smt. Anita B. Panda — *Under Secretary*
4. Smt. A. Jyothirmayi — *Committee Officer*

* Shri Naveen Jindal, MP has been elected a Member to the Committee on 16th December, 2004 *vice* Shri A.R. Antulay, MP who resigned from the membership of the Committee *w.e.f.* 27th August, 2004.

INTRODUCTION

I, the Chairman of Public Accounts Committee having been authorised by the Committee to submit the Report on their behalf, do present this Thirteenth Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 38th Report (13th Lok Sabha) on “Council for Advancement of People’s Action and Rural Technology (CAPART)”.

2. This Report was considered and adopted by the Public Accounts Committee at their sitting held on 15th April, 2005. Minutes of the sitting form Part-II of the Report.

3. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in thick type in the body of the Report and have also been reproduced in a consolidated form in Appendix to the Report.

4. The Committee place on record their appreciation of the assistance rendered to them in the matter by the Office of the Comptroller and Auditor General of India.

NEW DELHI;
21 April, 2005

1 Vaisakha, 1927 (Saka)

PROF. VIJAY KUMAR MALHOTRA,
Chairman,
Public Accounts Committee.

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PART-I
CHAPTER I
REPORT

This Report deals with the action taken by Government on the Recommendations of the Public Accounts Committee (2002-2003) contained in their 38th Report (13th Lok Sabha) on paragraph 25 of the Report of Comptroller and Auditor General of India for the year ended 31st March 1997 (No. 4 of 1998), Union Government (Civil)—Other Autonomous Bodies) relating to “Council for Advancement of People’s Action and Rural Technology (CAPART).”

2. The 38th Report which was presented to Lok Sabha on 16th December, 2002 contained 12 Observations/Recommendations. The Action Taken Notes in respect of all the Observations/Recommendations of the Public Accounts Committee have been received from the Government. These have been broadly categorised as follows:

- (i) Observations/Recommendations that have been accepted by the Government
Paragraph Nos. 11.1,11.3, 11.4, 11.6, 11.7, 11.8, 11.9, 11.10, 11.11 & 11.12
- (ii) Observations/Recommendations which the Committee do not desire to pursue in view of the replies received from the Government
Paragraph No. 11.5
- (iii) Observations/Recommendations replies to which have not been accepted by the Committee and which require reiteration
Paragraph No. 11.2
- (iv) Observations/Recommendations to which the Government have furnished interim replies

-NIL-

3. The action taken notes furnished by the Ministry of Rural Development have been reproduced in the relevant Chapters of this Report. The Committee will now deal with the action taken by the Government on some of the Observations/Recommendations which need reiteration or merit comments.

4. In order to integrate and hasten the process of socio-economic and technological empowerment of the rural poor, the Council for Advancement of People’s Action and Rural Technology (CAPART) was set up in September 1986 by merging the Council for Advancement of Rural Technology (CART) and People’s Action for Development (India) (PADI). CAPART is an autonomous body, registered under the Society Registration Act, 1860, under the aegis of the Ministry of Rural Development. It aims at promoting and assisting Voluntary Organisations in implementing rural development schemes and in their research efforts to develop rural technology and its dissemination. CAPART provides assistance to Voluntary Organisations under eight main schemes,

five of which are Centrally sponsored schemes namely Jawahar Rozgar Yojana, Accelerated Rural Water Supply Programme, Central Rural Sanitation Programme, Integrated Rural Development Programme, Development of Women and Children in Rural Areas, Promotion of Voluntary Action in Rural Development, Organisation of Beneficiaries of Anti-poverty Programme and Advancement of Rural Technology Scheme.

Financial Management

(Paragraph 11.2)

5. The Public Accounts Committee, in Paragraph 11.2 of their Original Report, had noted that 15 to 47% of the grants received by CAPART (Ministry of Rural Development) during the years 1991-92 to 1996-97 had remained unspent at the end of each year. The Audit had attributed the reasons for unspent grant as decrease in the number of projects sanctioned; release of on an average 41% of the funds in the month of March; and non-exercise of control in the release of funds. The Ministry, while admitting the decrease in the number of projects sanctioned, had stated that examination of the schemes during 1995-96 became more critical leading to dropping of a large number of projects due to decentralisation of the work and introduction of approval by the National Standing Committees and Regional Committees of CAPART. The Ministry had conceded that the details of on going projects and the number of expected projects were not gathered by them before the release of funds. The Ministry had subsequently stated that the procedure for release of funds was revised in 1999 stipulating that release would be made on receipt of quarterly report giving details of the on-going projects, projects awaiting clearance, projects expected during the next quarter and the details of funds position. With regard to release of funds in lump sum in the month of March, the representative of the Ministry had deposed before the Committee that the Institute of Public Auditors were looking into the matter and they would suggest action to be taken to improve the system of release of funds. The Committee, accordingly, were inclined to conclude that the schemes were introduced in haste, without proper planning and without framing of guidelines for their implementation. As prior to 1999, the grants were released without asking for details of ongoing projects, the Committee, in their Original Report, had expressed the hope that the Ministry/CAPART would ensure that the procedure revised in 1999 would be adhered to scrupulously and any deviation from the procedure/guidelines would be dealt with sternly. The Committee had desired to be apprised of the recommendations of the Institute of Public Auditors (IPA) and the action taken thereon to avoid rush of sanction of grants in the month of March.

6. In their Action Taken Note, the Ministry have stated that the revised procedure for release of funds is being followed strictly. It has further been stated that the Institute of Public Auditors of India has not made any recommendation regarding rush of sanction of grants in the month of March.

7. The Committee had taken an adverse view of the fact that 15 to 47% of the grants received by the Council for Advancement of People's—Action and Rural Technology (CAPART—Ministry of Rural Development) during the years 1991-92 to 1996-97, had remained unspent at the end of each year. Contributing

factors for this situation, according to the Ministry, were decrease in the number of projects sanctioned; release of around 41% of the fund in the month of March; and non exercise of proper control while releasing funds. Moreover, a large number of projects were stated to have been dropped due to the need for more critical examination of the schemes during 1995-96 as well as decentralisation of the Ministry. The Committee had expressed the opinion that the schemes were introduced in haste, without proper planning and without framing guidelines for their implementation. The Ministry had conceded that the details of on-going projects and the number of expected projects were not gathered by them before the release of funds, and had informed the Committee that the Institute of Public Auditors was looking into the matter with regard to release of funds in lump sum in the month of March so as to suggest the action to be taken to improve the system of release of funds. The Committee had desired to be apprised of the outcome of the exercise undertaken by Institute of Public Auditors. The ministry have now informed in their Action Taken note that the Institute has not made any recommendation in this regard. The Committee are astonished that the Institute did not suggest any steps for improvement in the system of release of funds, which could have helped in streamlining the existing procedure and plug the loopholes, if any. The Ministry should have indicated the precise reasons as to why the Institute could not suggest any such measures as well as how the Ministry now is coping up with the situation. The Committee expect a precise reply from the Ministry in this regard.

8. According to the Ministry, the procedure for release of funds was revised in the year 1999 stipulating that the funds would be made available on receipt of quarterly report indicating details of the on-going projects/projects awaiting clearances, projects expected during the next quarter and the details of funds position. In this regard, the Committee had desired that the said revised procedure should be scrupulously adhered to. The Committee regret to observe that the action taken reply submitted by the Ministry merely states that the revised procedure for release of funds were being followed strictly. The reply is silent about the details in this regard as well as improvements in the overall performance, if any, brought about in pursuant to the implementation of the said revised procedure. The Committee would, therefore, like to be apprised about the details regarding revised procedure for release of funds, results achieved so far as well as the monitoring mechanism in place to ensure effective utilisation of funds so allocated in this regard. They feel that the Ministry should have taken adequate care to initiate precise action in furnishing proper reply in response to the Committee's specific recommendation.

Regional Imbalances

(Paragraph 11.3)

9. In Paragraph 11.3 of their Report, the Committee had noted that the objective behind the setting up of CAPART was to encourage, promote and assist voluntary action in the implementation of rural development schemes. They were concerned to note that the analysis of State-wise distribution of funds had revealed that seven States constituting 64% of rural population accounted for 73% of the total funds released

and the remaining State/Union Territories having rural population of 36% received only 27% of the funds. Strangely, Madhya Pradesh with the third highest rural population in the country received 1.7% grants while the north eastern States (except Manipur) received only nominal assistance. The Ministry had conceded unequal distribution and stated that CAPART was seized of the situation and action was initiated in 1994-95 to correct the imbalance. The Committee had felt that the emphasis of the Ministry should be to assist the Voluntary Organisations to develop rural technology and, the States should receive assistance in proportion to their rural population. The Committee had also recommended that the Voluntary Organisations should be given proper incentives to work in hilly, difficult and remote areas.

10. In their Action Taken Note, the Ministry have stated that CAPART had noted the regional imbalances regarding its activities and efforts are being made to encourage the promotion of voluntary action in States with a view to correct the said imbalances. Special emphasis is being given to North East and remote areas. To cite an illustration, it has been stated that as against 30 awareness workshops/trainings for Voluntary Organisations conducted during 1995-2000 (5 years), 32 workshops had already been conducted from 2001-02 onwards till date (3 years) in the North East with a view to increase voluntary participation in rural development in these areas.

11. As regards the State-wise distribution of funds for implementation of various rural development schemes by CAPART through Voluntary Organisations, the Committee had felt that it was unequal and disproportionate to the States' with larger rural population, an example of which was availability of funds to Madhya Pradesh. The Committee had desired that the emphasis of the Ministry should be on assisting the Voluntary Organisations to develop rural technology and that States should receive assistance in proportion to their rural population. The Committee had also desired that the Voluntary Organisations should be given proper incentives to work in hilly, difficult and remote areas. Although the Ministry have now informed the Committee that they are seized of the situation and efforts are being made to encourage the promotion of Voluntary Organisations in the States with a view to correct the said imbalances, the details regarding concrete steps taken in this connection have not been outlined. The reply of the Ministry also does not specify the latest position of State-wise distribution of funds, particularly in Madhya Pradesh, in support of their argument to show that the position is much better now. Also the reply does not properly explain in concrete terms, the response to various awareness workshops/trainings conducted for Voluntary Organisations and steps taken to provide incentives to the Voluntary Organisations to work in remote areas like the North East. This is yet another example where the Ministry have furnished casual reply to a specific recommendation. The Committee would, therefore, like to be apprised of the latest position with regard to State-wise distribution of funds as well as how the Voluntary Organisations are being motivated and the incentives being offered to them so as to encourage them to work in hilly, difficult and remote areas.

CHAPTER II

OBSERVATIONS/RECOMMENDATIONS THAT HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation

11 The Council for Advancement of People's Action and Rural Technology (CAPART) was set up in September 1986 by merging the Council for Advancement of Rural Technology (CART) and People's Action for Development (India) (PADI) with a view to integrate and hasten the process of socio-economic and technological empowerment of the rural poor. CAPART provides financial assistance to Voluntary Organisations aims at promoting and assisting voluntary organisations in implementing rural development schemes in their research efforts to develop rural technology and its dissemination. The Audit test checked the records of the CAPART for the period 1991-1992 to 1996-97, relating to three main schemes, namely the Accelerated Rural Water Supply Programme (ARWSP), Central Rural Sanitation Programme (CRSP) and Advancement of Rural Technology Scheme (ARTS) accounting for 47% of the total assistance received by CAPART during the period. On examination of material evidence, the Committee found some glaring shortcomings/irregularities in the implementation of the schemes which are discussed in the succeeding paragraphs.

Action Taken

These are factual statements. Therefore, no comments are required.

Recommendation

13 The Committee note that the objective behind the setting up of CAPART was to encourage, promote and assist voluntary action in the implementation of rural development schemes. The analysis of State-wise distribution of funds revealed that seven States constituting 64% of rural population accounted for 73% of the total funds released and the remaining State/Union Territories having rural population of 36% received only 27% of the funds. Strangely, Madhya Pradesh with the third highest rural population in the country received 1.7% grants while the north eastern States (except Manipur) received only nominal assistance. On being enquired, the Ministry while conceding unequal distribution stated that CAPART was seized of the situation and action was initiated in 1994-95 to correct the imbalance. The Committee feel that the emphasis of the Ministry should be to assist the VOs to develop rural technology and, so far as practicable, the States should receive assistance in proportion to their rural population. The Committee also recommend that the VOs should be given proper incentives to work in hilly, difficult and remote areas.

Action Taken

CAPART has noted the regional imbalances regarding its activities and efforts are being made to encourage the promotion of voluntary action in States with a view to correct the said imbalances. Special emphasis is being given to North East and remote areas.

To illustrate, as against 30 awareness workshops/trainings for VOs conducted during 1995-2000 (5 years), 32 workshops have already been conducted from 2001-02 onwards till date (3 years) in the North East with a view to increase voluntary participation in rural development in these areas.

Recommendation

The guidelines of CAPART stipulate that prior to sanction of the projects the conditions like completion of three years of registration, pre-funding appraisal and satisfactory performance of the past projects were mandatory. Test check in audit revealed that pre-funding was not conducted in 49 out of 50 cases under the Central Rural Sanitation Programme (CRSP) Scheme and it was not conducted at all in 110 cases test checked under the Accelerated Rural Water Supply Programme (ARWSP) Scheme. Under ARWSP Scheme no evaluation was done at any stage in 22 cases and post evaluation was done in 5 cases only. In 22 cases, no progress reports were received at all while in 51 cases there was no follow up. Under CRSP Schemes no evaluation was done in 18 cases and in 13 cases no progress reports were received out of 50 cases. Post evaluation was done only in 2 cases. According to the Ministry, pre funding appraisal was made mandatory since April 1997 only but they did not consider it a mandatory requirement for all projects as pre-funding appraisal was done where it was so considered necessary. Taking note of the apparently contradictory guidelines, the Committee recommended that the guidelines may be suitably revised to avoid ambivalence and to ensure that adequate pre-funding appraisal and post sanction evaluation is done of VOs for the successful implementation of the schemes.

Action Taken

CAPART has taken corrective steps and made it mandatory to conduct pre-funding appraisal in all projects prior to sanction, mid-term evaluation prior to release of subsequent installments and post evaluation—after completion of the project for the successful implementation of the projects.

Recommendation

1.6: Yet another glaring irregularity brought to the notice of Committee was that 75 VOs who were members of various Committees of CAPART set up for screening and approval of projects, were sanctioned a number of projects involving assistance of Rs. 40.3 crore. Of these, 19 VOs received 506 projects involving Rs. 33 crore. One VO in Bihar was sanctioned five projects in three months and other seven projects after a gap of two months. Another VO in Gujarat was sanctioned seven projects worth Rs. 52 lakh in one month. The Ministry, while conceding that there is a general rule of limiting the number of sanctioned projects to a VO to three, stated that certain exceptions were made. According to them, the sub-Committee constituted by the Executive Committee (EC) went into the whole policy of CAPART and the report of sub-Committee was considered by the EC in its meeting held on 5.8.2000. Subsequently, in a post evidence note the Ministry stated that the final mechanism in this regard would be decided on the finalization of the entire policy. The Committee are saddened to observe that a number of projects were sanctioned indiscriminately and in contravention of guidelines to VOs who were members of grant sanctioning

Committees. Obviously, such VOs being judges of their own cases, took advantage of their membership to secure grants for their organisations. While considering such a practice far from edifying, the Committee recommend that the grants given to such VOs be stringently monitored so as to ensure that the grants given are being used for the intended purposes effectively. In order to maintain sanctity of grants approval procedure, and to avoid recurrence of such irregularities, the Committee would like the Government to expedite finalisation of new guidelines.

Action Taken

CAPART has finalized the Guidelines for sanctioning of projects to the VOs by the NSCs/RCs. The majority of the members of the NSCs/RCs are non-officials and drawn from the voluntary sector. According to the new Guidelines, as a policy imperative, the members of the NSCs/RCs are not expected to promote proposals of VOs with which they or their associations or members of their families are involved as office bearers or partners. Such of the proposals relating to the VOs in which members are office bearers shall not be dealt with at the level of RCs, but referred to the concerned divisions at CAPART Head Quarters who on examination shall place them before the concerned NSC with their comments.

Recommendation

The terms and conditions governing the sanction of projects required the VOs to submit half yearly progress reports. Audit has pointed out that such reports were neither submitted by many VOs nor were these obtained by CAPART resulting in large number of projects remaining incomplete. Only 8% of the projects were completed as on July 1997 although 95% of the projects were of short duration of six months to one year, 14082 projects involving Rs. 224.07 crore were incomplete and 64% of the incomplete projects pertained to a period of over four years. According to Ministry, CAPART sanctioned 18841 projects upto March 1997 out of which 7180 cases have since been closed. Further, about 1000 files could not be immediately closed as the organisations relating to these cases were under funding restrictions and action to settle the matter was in progress while the remaining cases are under different stages of closure. Though the Committee was assured by the Ministry that steps have been taken to improve monitoring mechanism so as to ensure timely receipt of progress reports/completion reports etc. and that special efforts have been made to review all the cases requiring closure, the fact remains that the terms and conditions were not followed and no effort was made by the Ministry to obtain the progress reports. The Committee, therefore, recommend that a thorough review of all the completed projects requiring closure be made expeditiously and a suitable mechanism evolved to ensue that the progress report of every project is obtained by CAPART and stern action taken against defaulting VOs.

Action Taken

CAPART has evolved a mechanism to close the completed projects expeditiously, as per this system. Monitors are deputed to see the progress and the documents for further processing and closure of the projects without waiting for the progress report from the organisation. In case necessary documents are not submitted within the stipulated time, the concerned VO is kept under funding restrictions.

A separate division has been formed at CAPART HQ to review and close the cases of completed projects expeditiously. The Member Convenors of Regional Offices have also been asked to review and close such cases expeditiously. Broad guidelines for closing the project files have also been formulated.

Consequently, at the end of March 2003, 43.2% of the sanctioned project files have been closed/terminated as against 8% reported by Audit at the end of July 1997.

Recommendation

The Committee note that CAPART had blacklisted 248 VOs in 16 States upto December 1997 and out of an assistance of Rs. 4.05 crore provided to these VOs, Rs. 2.42 crore or 60% were misutilised. CAPART could furnish reasons for blacklisting 209 VOs only. Audit has also highlighted that 23% of the VOs, inspected in Bihar were found non-existent and out of 248 blacklisted VOs, CAPART referred 62 cases to CBI and instituted departmental enquiry in 58 cases. While referring 34 cases to CBI CAPART admitted the connivance of some of its officials including monitors with respect to cases of cheating, forgery, criminal conspiracy and misappropriation of funds. The Ministry also admitted that the documents submitted by VOs were forged which were not scrutinized in CAPART. The Ministry in their action taken notes stated that the 226 cases reported by Audit, 78 cases have been reviewed, show-cause notices issued in 49 cases for blacklisting, and in 8 cases the VOs have been delisted from "Further Assistance Stopped" (FAS) category and 21 were under examination at various stages in the remaining 148 cases, investigation was said to be in hand. Undoubtedly, owing to laxity on the part of grant sanctioning and monitoring authorities, fake VOs maneuvered to get funds regularly for five to eight years. Test check in Audit also revealed that proposals were sanctioned without verifying the eligibility, credibility, professional competence of the VO and without verifying the genuineness of the documents submitted. In certain cases, projects were sanctioned before completion of mandatory period of three years of registration by the VOs. The Ministry have stated that FIRs have been filed, show cause notices have been served for recovery of the amounts misappropriated and disciplinary actions initiated against the officers involved. The Committee are not at all happy with the pace at which CAPART is pursuing the cases. The Committee, therefore, desired that all cases of irregularities pointed out in audit be examined thoroughly without further loss of time and swift action taken to recover the amount misappropriated by the said VOs. They would also like to be apprised of the findings of the Institute of Public Auditors and action taken thereon to recover the amount. The Committee further desire that the list of blacklisted VOs be compiled and furnished to them alongwith the reasons for such blacklisting. The status of departmental proceedings against the officials found guilty of cheating, forgery and conspiracy etc. be also placed before the Committee expeditiously.

Action Taken

1. The cases of irregularities pointed out in Audit are individually examined and action initiated to recover the mis-utilised amount from the concerned VOs. Simultaneously, CAPART has requested concerned/District Collectors to recover the amounts from blacklisted VOs by using their good offices. Superintendents of Police have been requested to file FIRs and the Registrars of Societies for de-registration of

the VOs. The Chief Secretaries and the Director-General of Police of the concerned States have also been requested to intervene and help speedy settlement of the cases/ recovery of the funds.

2. On the basis of the review of the files and action taken against them are as under:—

Sl. No.	Recommendations	Action Taken
1	<p>Out of 375 project files involving release of grant of Rs. 487.51 lakh, Rs. 184.34 lakh is recommended for settlement.</p> <p>Since the blacklisted cases reviewed by IPAI are very old and have become time barred for recovery through the Civil Suites, it is feared that even the criminal proceedings would not help recovery of unutilized/misutilized funds. It would be better to initiate discussions with the defaulting VOs for obtaining the refund of the unutilized/misutilized funds or audited accounts and utilization certificates, etc.</p>	<p>CAPART has recovered a sum of Rs. 12.92 lakhs from concerned VOs so far as a result of discussions/ vigorous pursuance with the defaulting VOs. In addition to this, cases involving a sum of Rs. 87.01 lakhs have been settled after necessary formalities, like UC, audited accounts are complied with the VOs.</p>

3. The list of blacklisted VOs have been compiled with the reason for blacklisting and is placed at Annexure I.

4. The status of Departmental proceedings against the officials found guilty of various charges is placed at Annexure II.

Recommendation

Another case of considerable anxiety is the increase in overhead expenses. The Committee noted that the administrative as well as projects linked expenses increased from 5.9% in 1993-94 to 12.45% of disbursements in 1995-96. The Ministry stated that the increase in administrative expenditure was mainly on account of the maintenance charges payable to India Habitat Centre (IHC) for the area acquired for CAPART headquarters. The Committee have been informed that CAPART acquired the existing space at a provisional cost of Rs. 6.75 crore in May 1995 without obtaining the approval of the Ministry of Rural Development while the old building at Janakpuri continued to be vacant since 1995 on which Rs. 3.70 lakh are being spent annually on statutory taxes and maintenance etc. CAPART stated that they were allotted office accommodation in January 1994 at IHC through the efforts of the Ministry and the approval of the Executive Committee of CAPART was obtained when the acquisition took place. In the considered opinion of the Committee, had CAPART acted with prudence, the shifting of office of CAPART could have been so coordinated as to avoid payment of Statutory taxes and maintenance charges of a vacant building. The Committee would like to be apprised of the remedial action taken in this behalf by the Ministry at the earliest.

Action Taken

CAPART has started using the Janakpuri building as a Training Centre for imparting training to NGOs, Monitors, CAPART officials through Institute of Applied Manpower Research (IAMR) which is an autonomous body under the Planning Commission, Govt. of India *w.e.f.* 2003.

As per the MoU with IAMR, the Council will receive Rs. 3.00 lakhs annually as institutional fee in the 1st year and thereafter Rs. 4.00 lakhs per annum from IAMR for using the premises. IAMR will also meet the expenses on water, electricity charges etc.

Thus CAPART is not incurring any expenditure on the Janakpuri building. Overhead charges of CAPART have also been reduced from 12.45% in 1995-96 to less than 10% in 2002-03.

Recommendation

The Committee hardly need to reiterate that monitoring is an essential pre-requisite for the successful implementation of a scheme. The audit scrutiny of the schemes revealed that the monitors appointed to assess the projects were expected to submit their reports within 45 days of their appointment. In 22 cases, however, involving assistance of Rs. 1.56 crore CAPART ordered evaluation which was either not conducted or there were delays of upto 14 months in the submission of the reports. The Ministry in their replies stated that out of 505 monitors on the panel, 253 have been reviewed and 103 monitors have been dropped from the Panel. The Committee desire that all the remaining monitors be reviewed and the results of the review furnished to them.

Action Taken

CAPART has reviewed the performance of all the Monitors. As a result of the review, all the 505 monitors, who had completed their tenure, referred to above have been dropped and fresh monitors have been empanelled in accordance with CAPART norms. At present, there are 597 monitors in the list empanelled from 2000 and onwards.

Recommendation

The Committee note that the Tata Consultancy Services, engaged by CAPART to suggest improvements in its monitoring mechanism, commented adversely, among other things, on the monitoring criteria for pre-funding appraisal, system of collection of information, empanelment policies for appointment of monitors, parameters for voluntary organisation evaluation and monitoring, suitability of monitors etc. The Ministry stated that the Executive Committee of CAPART has constituted a high powered Committee to look into report of the Tata Consultancy Services and the recommendations of the committee are under process for further action. The Committee deplore the delay in taking action on the recommendations of the high powered Committee and desire the Ministry to expedite action thereon without any further loss of time. They would like to be apprised of the action taken in the matter.

Action Taken

The High Power Committee appointed by the Executive Committee (EC) CAPART to look into the report of the Tata Consultancy Services (TCS) has considered and made the following recommendations with reference to monitoring criteria for

pre-funding appraisal, system of collection of information, empanelment policies for appointment of monitors, parameters for voluntary organization evaluation and monitoring, suitability of monitors etc. The details of the recommendations of the High Power Committee *vis-a-vis* the action taken there against are as under:

No.	Recommendations	Action Taken
1	2	3
1.	Pre-funding appraisal is an extremely important and significant part of project's scrutiny.	CAPART has made the Pre-funding Appraisal mandatory. This is being strictly followed.
2.	Empanelment policies for appointment of monitors, parameters for evaluating and monitoring.	<p>There are no specific recommendations of High Power Committee on this aspect. However, the process of empanelment of monitors has been revised on the basis of the comments of TCS. As per the revised procedure the following eligibility criteria has been fixed for empanelment of individual monitors:</p> <ul style="list-style-type: none"> • Should be atleast 30 years and not more than 65 years of age. • Should be atleast a graduate from a recognized university, experience in rural development sector. • Should be willing to take up any type of assignment entrusted to him. • Should not have a past criminal record. <p>The performance of the monitors is periodically reviewed and decision to delist the monitors is taken on the following grounds:</p> <ul style="list-style-type: none"> • Poor and sketchy reporting. • Rejection of assignment entrusted to Monitor. • Not submitting report in time. • Complaints received against the Monitor. • Mis-reporting and false-reporting.

1	2	3
3.	Evaluators to be restricted to 3 projects. Evaluators to be given assignments in the same region as far as possible.	Guidelines have been issued restricting the number of evaluation assignments to an individual to three at a time and eight in a year and this norm is being strictly followed. Assignments are given as far as possible to the evaluators located in the same region.
4.	System of collection of information	TCS commented that the system of collecting information on the projects was not clearly understood by the VOs. High Power Committee has not made any recommendations on this aspect. However, keeping in view the comments of the TCS, format for collection of information on VOs and projects have been developed and incorporated in the scheme guidelines including simplified format for small VOs.

Recommendation

The Accelerated Rural Water Supply Programme (ARWSP) Scheme was taken up by CAPART in 1986 for providing sustainable safe drinking water to the uncovered rural population. Similarly, the Central Rural Water Programme (CRSP) Scheme and the Advancement of Rural Technology Scheme (ARTS) were launched for construction of low cost individual latrines for household below poverty line and to further the development of innovative technology and its dissemination respectively. According to audit, a sample study conducted by CAPART through Socio-Economic Research Centre, New Delhi in February 1996 of ARWSP and sample evaluation study got conducted in July/August 1994 and December 1995 of CRSP revealed various shortcomings/irregularities like inadequate discharge of water in 33% of handpumps installed in U.P. location of handpumps favourable to a few households, provision of poor quality construction of latrines and use of latrines for other purposes etc. The Ministry stated that the guidelines were being revised to take care of the deficiencies brought out in the similar studies in other districts of the country. Apparently, such glaring shortcomings/irregularities speak volumes about the deficient and lackadaisical implementation of the scheme. The Committee, therefore, desire that the evaluation system be suitably revised and strengthened and the decision to conduct the sample studies in each district of the country be implemented expeditiously.

Action Taken

Since April 1999, CAPART has discontinued individual schemes including CRSP and ARWSP. Moreover, CAPART has been following three-tier system of monitoring

of each project proposal *i.e.* (a) Pre-funding appraisal before consideration/sanction of the project proposal, (b) mid-term evaluation before release of subsequent installments and (c) post evaluation after receipt of completion report, audited statement of accounts and Utilisation certificate.

In addition to the above mentioned three-tier evaluation system, CAPART also conducts Comprehensive Impact Assessment and Post Evaluation Studies by an independent professional body or a team of expert consultants in all the cases where a VO has been given assistance of more than Rs. 1 crore in a period of four years or Rs. 50 lakhs in a single project.

ANNEXURE-I

Sl. No.	Name and Address of VO	Reason for Blacklisting
1	2	3
	ANDHRA PRADESH	
1.	Arundhatee Yuvajana Sangham Bayyanagudam, Distt-West Godavari	(Bogus Organisation) Misutilisation & Commission of irregularities.
2.	Brighter Integrated Rural Development Society, 1/180-4 Lal Bahadur Nagar, Anantapur	Misappropriation of funds
3.	Cuddapah District Gram Seva Samiti, Hajirah-matulla street. Cuddapah	Misutilisation
4.	Cuddapah District Harijana Christava & Venukabadina Jathula Vimochana Simiti, 21/46 Cuddapah	Non-cooperation/misconduct
5.	Divya Joyti Mahilla, 1-8-31, Main Bazar, Allagadda, Distt. Kurnool	Defunct Organisation and Submission of Forged Document
6.	Health and Welfare Service Centre, Gaddipaddu, Distt-Guntur	Non-cooperation with Monitor & serious irregularities
7.	Joyti Mahila Mandali, RS Road, Kodur, Distt-Cuddapah	Serious lapses detected prior to sanction
8.	Multipurpose Social Development Society, Vill. Gundlapalli P.O Duggannagarjpalli, Via Pulivendla, Distt.-Cuddapah	Misutilisation & Commission of irregularities
9.	Nagamani Film and TV Training Institute of Acting, Nagamani Films, Distt.-Guntur	Serious lapses detected prior to sanction
10.	Navjeevana Rural Development Society, Sangham, Cuddapah	Serious lapses detected prior to sanction
11.	Nirmala Weaker Section Mahila Mandali, Distt.-Guntur	Non-cooperation/misconduct
12.	Rural Awakening Development Organisation, Anantapur	Non-cooperation/misconduct
13.	Rural Development and Integrated Social Evolution Society, 3-6-551/1, Himavath Nagar, Hyderabad	Serious lapses detected prior to sanction

1	2	3
14.	Rural Education Agricultural and Community Health Society, H.No. 16.32 SA, Dhamavaram, Distt. Anantapur	Non-existent and running two Parallel Organisations
15.	Rural People Development Society, Koyyalagudem, Vill. Chowtseppal Mandal Distt. Nalgonda, A.P.	Non-cooperation/misconduct
16.	Social Service Society, Chinnamachupalli, Chennur Mandal, Distt. Cuddappah	Misutilisation & Commission of irregularities
17.	Social Welfare Society for Weaker Community, Chinammachuppali, Chennur Mandal, Cuddappah Distt.	Non-cooperation/misconduct
18.	Society for Promotion of Health Education Rehabilitation and Education (SPHERE) Anantpur	Non-cooperation/misconduct
19.	Society of Natural Studies (SONS) H.No. 206, Khanapuram Haveli Industrial Area Khamman	Non-cooperation misconduct
20.	Tala Marla Integrated Rural Development and Social Educational Society, Sathya Sai Taluk, Distt. Anantpur, Andhra Pradesh	Non-cooperation misconduct
21.	The Girijan Labour Welfare Contract Society, Cuddappah	Serious lapses detected prior to sanction
22.	The Rayalaseema Nellore and Prakasam Districts Weaker Section Rural Development Society, Cuddappah	Serious lapses detected prior to sanction
23.	The Rural Labour Welfare Board, Cuddappah	Serious lapses detected prior to sanction
24.	Young Evangelistic Society, Sai Nagar Distt. Anantapur	Misutilisation & Commission of irregularities
25.	Down Trodden Development Society, Vill. Thoorpuppali, Etimaripuram, Penagalur Mandal, Distt. Cuddappah, Andhra Pradesh	Forgery of Registration Certificate
26.	Kisan Development Society Peddanapalli, B Sittypali, Chilamathur, Distt.—Anantapur, Andhra Pradesh.	Misutilisation of funds

1	2	3
	ASSAM	
	Swahid Kanaklata Silpa Kala Kendra, P.O.—Kowripathar, Sonitpur	Family based/misutilised
	BIHAR	
1.	Akhil Bhartiya Dalit Vikas Parishad Anisabad, Patna	VO Existence not Traceable
2.	Akhil Bahartiya Gramin Vikas Seva Parishad, Mokama, Patna	VO Existence not Traceable
3.	Akhil Bhartiya Samajik Patishthan Parishad, Patna	VO Existence not Traceable
4.	Akhil Bhartiya Samajik Arthik Evam Shaikshik Sansthan, 209, Ashiana Tower, Patna	VO Existence not Traceable
5.	All India Rural Research Centre, Bailev Road, Patna	VO Existence not Traceable
6.	All India Society for Research in Rural Area North Krishna Puri, 10, Lal Bahadur Shastri Marg, Patna.	Forged Bank Assurance Letter submitted by the VO
7.	Amba Samajik Vikas Sansthan, Haziganj, Patna City, Patna	VO Existence not Traceable
8.	Bharat Mahila Vikas Sanstha, Urdu Bazar , Distt-Darbhanga	Submission of Forged Bank Assurance Letter
9.	Bhartiya Gramin Kalyan Parishad, Farasi, Mokama, Patna	VO Existence not Traceable
10.	Bhartiya Gramin Yuva Vikas, Jhauganj, Patna City	VO Existence not Traceable
11.	Bhartiya Mahila Vikas Sangh, At Bajitpur Road, PO. RS. Barh, Distt-Patna	VO Existence not Traceable
12.	Bhartiya Samajik Samta Nyaya Parishad At DB Road, PO. Saharsa	Forged Bank Assurance Letter submitted by the VO
13.	Bihar Gramin Seva Parishad, Patna	VO Existence not Traceable
14.	Bihar Mahila Pragatisheel Kendra, Patna	VO Existence not Traceable
15.	Bihar Nagrik Seva Parishad, Sabalpur, Deedarganj, Patna	VO Existence not Traceable

1	2	3
16.	Bihar Paramarik Urja Vikas Sansthan, Opp. Hathwa Market Bani Road, Patna	VO Existence not Traceable
17.	Bihar Pragatisheel Mahila Uthan Seva, Daribabad, Bhadru Road, Serma Patna City, Patna	VO Existence not Traceable
18.	Bihar Samaj Kalyan Vikas Parishad, Distt-Mokama	Improper Implementation of Projects
19.	Bihar Seva Chetna, Nawada	Forged Bank Assurance Letter submitted by the VO
20.	Darbhanga Zila Khadi Gramodya Sansthan, Darbhanga	Misutilisation of the Grants by the VO
21.	Deshbhakati Chetna Parishad, Mohalla, Purandapur, Patna	VO Existence not Traceable
22.	Dr. Ambedkar Gramabimukh Vikas Sansthan, Farasi Mohalla, Mokama, Patna	VO Existence not Traceable
23.	Dr. Ambedkar Samaj Kalyankari Yojana Samiti, Mokama, District, Patna	VO Existence not Traceable
24.	Dr. Zakir Hussain Samajik Adhyan Vikas Chetna Parishad, Patna	VO Existence not Traceable
25.	Gramin Vikas Evam Anusandhan Kendra, Bajitpur Road PO, RS, Barh, Distt. Patna	VO Existence not Traceable
26.	Guru Govind Singh Mahila Vikas Parishad, Haminder Gali, Patna City, Patna	VO Existence not Traceable
27.	Guru Nanak Mahila Shilpa Kala Kendra, Patna	Tout involvement confirmed
28.	Harijan Girijan Alpsankhyak Utthan Parishad, Farsi Mohalla, Mokama	VO Existence not Traceable
29.	Hind Seva Sadan, Patna	VO Existence not Traceable
30.	Indra Antuodaya Gramabhimukh Prashikshan Kendra, Mokama Distt.-Patna	VO Existence not Traceable
31.	Jai Prabha Gramabhimukh Antyodaya Vidyapeeth, Mokama, Patna	VO Existence not Traceable
32.	Jai Prabha Gramin Chetna Vikas Samiti, Chamoria, Patna City, Patna	VO Existence not Traceable
33.	Jan Vikas Samiti, Harn Nagar Colony, Phulwari Shariiff, Patna	Serious Irregularities in the Implementation of the Projects
34.	Janbhimukh Vikas Sansthan, Vill. Chattiparm Khusharupar, Patna	VO Existence not Traceable

1	2	3
35.	Kamla Nehru Samaj Kalyan Kendra, Gopalganj, Sasaram, Distt-Rohtas	Improper Implementation of Projects
36.	Kanta Gramin Vikas Sansthan, Bihar	Serious irregularities committed by projects Holder and the Bank in Loan Disbursement
37.	Kasturba Pratisthan Mahila Silai Kendra, Neura, Patna	VO Existence not Traceable
38.	Kosikanchal Audyogik Vikas Parishad, At & PO, Sharda Nagar, PO Saharsa	Forged Bank assurance Letter Submitted by the VO
39.	Lohia Seva Parishad, Doctor Toli, Mokama, Patna	VO Existence not Traceable
40.	Lok Nayak Jai Prakash Ashram Seva Parishad, Killa Road, Patna City, Patna	VO Existence not Traceable
41.	Mahila Mandal, Amber Lalu Pokhar, Rupan Bhawan Bihar Sarif	
42.	Mata Jan Kalyan Pragatisheel Vikas Parishad, Bela Moni, Hathidah, Patna	VO Existence not Traceable
43.	Narayani Mahila Silai Katai Prashikshan Kendra, Patna	VO Existence not Traceable
44.	Nav Chetna Samiti, Patna	VO Non-Existent
45.	Parivartan Samajik Vikas Sansthan, Patna	VO Existence not Traceable
46.	Pataliputra Bal Mahila Kalyan Sansthan, Killa Road, Patna City, Patna	VO Existence not Traceable
47.	Pataliputra Gramin Sewa Vikas Pratishthan, Haziganj, Patna City, Patna	VO Existence not Traceable
48.	Pidit Shoshit Harijan Evam Adivasi Kalyan, B-13, Vijay Hanumannagarm, Patna	VO Existence not Traceable
49.	Rachna, Boring Road, Chauraha, Patna	VO Existence not Traceable
50.	Ramvati Prashikshan Kendra, Vill. & P.O. Routara, Dist. Katihar	Malafide intention of the Secretary of the VO
51.	Rashmi Rati Nav Chetan Samiti, Rashmi Jyoti Bhawan, New Jakkanpur, Patna	VO Existence not Traceable
52.	Rastriya Manav Kalyan Samiti, Distt. Patna	Forged Bank Document Submitted by the VO
53.	Rupa Mahila Prashiksha Sansthan At Bajitpur Road PO RS Barh, Patna	Improper Implementation of Project and Misrepresentation of the facts

1	2	3
54.	Samajik Shaikshanik Vikas Kendra, At & P.O. Patrahi, R.S. Jhanjharpur, Distt Madhubani, Bihar	Improper utilisation of Funds by the VO
55.	Samarpit, At Pachim Palli, PO/Distt-Kisanganj	Improper Implementation of Project
56.	Sarvodaya Ashram, Bihar Sarif, Bihar	Several Irregularities
57.	Shri Rajendra Samaj Seva Sansthan, Kunipukra, Bihar	VO Existence not Traceable
58.	Veer Kunwar Singh Samajik Jagriti Parishad, Chamoria, Patna	VO Existence not Traceable
59.	Vinobha Gramabhimukh Chetna Kendra, Patna City	VO Existence not Traceable
60.	Jan Vikas Parishad, Harun Nagar Colony, P.O. Phulwari Sharif, Patna, Bihar	Forged Documents submitted in the P/P
	DELHI	
1.	All India Association for Social Welfare of Down Trodden, 10/111 Khichripur, New Delhi, Also at Chandra Tilak Marg, East Babarpur, New Delhi	Misutilisation of fund.
2.	All India Samajothan Samiti, A-3—5/1, Lij Rohini, Sector-7, Delhi	Misutilisation of funds
3.	Bharat Seva Samiti, Sadatpur, Karawal Nagar Road, Delhi	Misutilisation of funds
4.	Children and Widow Women Welfare Society, X-103/4, Gali No. 2, Brahampur, New Delhi	Improper implementation of project & controlled by one man
5.	Gram Bhrati Seva Ashram, Chandra Tilak House, India Marg, East Babarpur, New Delhi.	Inter-relation with other VOs
6.	Lallit Koshi Seva Ashrm, 77, Bank Colony, Nand Nagri, New Delhi.	Misappropriation
7.	North India Welfare Society, 279/1, X-Block, Gali No. 9, Brahampuri, New Delhi.	Improper implementation of Project & controlled by one man
8.	Samaj Sudhar Society, F-18, Dharampura, Najafgarh, New Delhi.	Non-cooperation with project & evaluator, family based and non-submission of price.
9.	Sanchetna, 237, Sector-III, R.K. Puram, New Delhi.	Improper implementation

Sl. No.	Name and Address of VO	Reason for Blacklisting
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1	2	3
10.	Summer Field Education Society, H.No. 31, Gali No. 13-14, Brahampuri, New Delhi.	Improper implementation of Project & controlled by one mand
11.	Vikas Educational & Social Welfare Society, 456/s-1, Vikaspuri, New Delhi.	Non-cooperation with project & evaluator, these VO are run by Shri Vinod Mehra, Shri Dharam Veer Singh Rangal and their family members
HARYANA		
1.	Banjar Bhumi Sundar Mandal, 19/563, Delhi Road, Sonipat Stand, Rohtak	Bogus records
2.	Dehat Vikas Kendra, At & PO Dongada ahir, Distt. Mahendragarh	Improper Implementation
3.	Gulia Gramodyog Sangha, Jahagirpuri, Distt.-Rohtak	Improper Implementation
4.	Hindustan Processing Cereal & Pulses Gramodyog Institute, Banso Gate, Karnal	Improper Implementation
5.	Lok Seva Dal, 137, Poo Chand Health Club, MT Distt.-Rohtak, Haryana	Several Irregularities
6.	Rathee Grmodityog Sangh, Mie Bahadurgarh, Rohtak	Several Irregularities
7.	Rural Development and Research Centre, Delhi Road, Sonipat Stand, Rohtak	Bogus records
8.	Saraswati Educational Association, 484/18, Shivaji Park, Gurgaon (Haryana)	Multiple VO run by Family Members
9.	Sheed Club, Vill./PO-Sanjarwas, Distt. Bhiwani, Haryana	Non-cooperation with FCE during Monitoring
10.	Social Welfare and Society for Weaker Communities, 246, Bjola Niwas, Circular Road, Jhajjar, Distt-Rohtak, Haryana	Multiple VO run by single/Same Office Bearer
11.	Women Social Welfare Society, 798/27, Medical Crossing, Model Town, Distt. Rohtak, Haryana	Several Irregularities
JHARKHAND		
1.	Central Industrial and Technical Training-Cum-Production Institute, Shastri Nagar, Gumla	VO Non-existent
2.	Rahul Janwadi Sansthan, Rural Janbadi Club, Sector-2, Site-4, Ranchi	Serious Irregularities committed by Projrct Holder
3.	Youth Mobilisation for National Advancement, C/o Raghunath Roy, Govind Bhavan, Distt.-Deoghar, Jharkhand	Manipulated and forged documents submitted by the VO

1	2	3
	KERALA	
1.	Bapooji Sevak Samaj, PO Chakkupallam Kumily, Idukki	DG ordered premature closure of all the on going/pipeline projects
2.	PKP Mamorial Mahila Samajam, PO Nedungolan, Distt-Quilon	Mis-appropriation funds
3.	Thrikkadavoor Fish Culture Samiti, Kurupuzha Perinad, Quilon	No work done
	KARNATAKA	
1.	A Need, Chiltra Kurungda Gauribidanur, Distt-Kolar	Non-existent
2.	Adarsh Rural Development Society, Vill. Mitemari Tq. Bagepally, Distt.-Kolar	Non-existent
3.	Amar Association, Veerandahalli extension, Gauribidanur, Distt.-Kolar	Non-existent
4.	Bhagyajoyti Education trust, Ratna Niwas, 11-889/6, Ramanagar Gulbarga, Distt.-Kolar	Non-existent
5.	Chetna, C/o Bedanna Fort, Gauribidanr, Distt.-Kolar	Non-existent
6.	Chinthalu Education & Rural Development Society, Rampatna Taluka Chikaballapur, Distt.-Kolar	Improper implementation of Projects
7.	Harijan Girijana Kalyan Samiti Guudibanda, Distt.-Kolar	Non-existent
8.	Karthik Foundation, K.P. Temple Street Gauribidanur, Distt.-Kolar	Non-existent
9.	Khadi Gramodyog Vikas Mandal, Malapur, K.P. Pec-Taluka, Distt.-Mandya	Improper implementation of CRSP
10.	Kumar Gramodyoga Sangha, Thirumani PO, Gudibanda Taluk, Distt-Kolar	Non-cooperation with the monitor
11.	Lakshminarayan Rural Development Society, Ramanaswamypalli Baghepally, Distt.-Kolar	Non-existent
12.	Mahalaxmi Mahila Mandal, Via Peresendra Dibanda, Distt-Kolar	Non-existent
13.	Mamatha Religious Association Uligombu, PO. Hampasandra, Gudibanda, Distt-Kolar	Improper implementation of Projects
14.	Mysore Social Education Centre, Magadi, Distt-Bangalore	Overlapping of activities
15.	Nalanda Education & Economic	Non-existent

1	2	3
	Development Society, Beedagena Halli, Chickballapur, Distt-Kolar	
16.	Sacred Rural Development, Bagepalli, Distt-Kolar	Non-existent
17.	Shanthala Mahila Mandal, Chickballapur Taluk, Distt-Kolar	Non-existent
18.	Shri Maruti Gramodyog Sangh, Doda Chimmahali, Distt-Kolar	Failed to implement project
19.	Sri Venkateswara Silk Khadi Gramodyog Sangh, POI. Gunlakothur, Distt-Kolar	Non-existent
20.	Tripathi Welfare Society, Chowtathimmanahali, PO Gudibanda, Distt-Kolar	Non-existent
21.	Janardhan Khadi Gramodyog Industries Association, Nandanazaman, Mittahali, Chin MANIPUR	Non-Reponse of VO
1.	All Manipur Mushroom Grower Association, Imphal	Improper utilisation of funds
2.	Maram Khonou Women's Society, Distt-Senapati, Manipur	Non-existent
3.	Uneven Rural Development Organisation, H.O. Thoubal Bazar, Distt-Thoubal, Manipur	Malpractice Committed by the VO
4.	South Eastern Child Care Centre, Khunarak, Iribung Bazar, BPO-Keriao, Wangkhem, Manipur	Tried to bribe the monitor & Mis-utilisation of funds
5.	Women Community Welfare Association, Segu Road, Khunarakpuram Leikai, Imphal, Manipur	Mis-utilisation of Funds
6.	Tamei Area Tribal Development Association, Taloulong Village, PO Tamei, Tamei, Distt-Tamenglong, Manipur	Non Response of the VO
7.	Sapermeian Women Society, Vill & PO Spermeina, Sadar Hills, Distt-Senapati, Manipur	Non Response of the VO
8.	Bangringlon Christain Women Society, Office-cum-Rest House AR Ex-Servicemen Association Minuthong Ragailong Road Impphal, Manipur MIZORAM	Misutilisation of Funds
1.	Samaritan Society of Mizoram, V-20, Bunkawn, Aizawl, Mizoram	Forgery of registration certificate

1	2	3
2.	Centre for Development of Rural areas, Bungkawn, Aizawl	Forgery of registration certificate
3.	Mizoram Buddhist Development Welfare Association, Demaquire, Lungleil, Mizoram	Non implementation of CRSP Programme
MAHARASHTRA		
1.	Shri Yogananda Shikshan Prasarak Mandal, Partur, Distt-Jalna, Maharashtra	Mis-Utilisation of Grants
2.	Madhubani Kusth Rog Nirmulan Sansthan, Jambulghat Talika Chimur, Distt-Chandrapur, Maharashtra	Serious Mis-Appropriation of Funds
3.	Gayatri Education Society, 89-East Wardhman Nagar, Nagpur-Maharashtra	Improper Implementation
4.	Social Economic Assistance for Rural and City Habitats, 1/A, Prince of Wales Drive, Pune, Maharashtra	Mis-Utilisation of Grants
MADHYA PRADESH		
1.	Adarsh Gramin Seva Samiti, Bhopal	Objectional activities
2.	Banvasi Adivasi Uthan Seva Samiti, Gadora, Morena	Non-existent and Submission of Forged Documents
3.	Chambal Shiksha Prasar Samiti, Gadora, Morena	Serious Irregularities
4.	Lok Kalyan Samiti, C-8, Kaushal Nagar, Gwalior, Madhya Pradesh	Non Response of the VO
5.	Madhya Bhartu, B-36, Kamla Nagar, Distt.-Bhopal, Madhya Pradesh	Serious Irregularities
6.	Manav Vikas Samiti, Ganeshpura, Morena, Madhya Pradesh	Serious Irregularities
7.	Priya Samajik Kalyan Seva, Samiti, House of Lamte, 203, Ansar Colony, MIG, Bhand Police station, Indore, Madhya Pradesh	Submission of Forged Documents
8.	Resources Development Institute, 1100, Quarters Area, Hikkarni Nagar, Bhopal	RTD Programme not Materialised
9.	Satpuda Integrated Rural Development Institution, Bhainsdehi, Distt-Betul, Madhya Pradesh	Non Response of the VO
10.	Self Employed Women Association, Gandhi Bhawan, Shyamla Hills, Distt-Bhopal, Madhya Pradesh	Non Response of the VO
11.	Shri Abhay Shikha Prasar Samiti Gughra, Distt-Jabalpur	Un-reliable organisation

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NAGALAND		
1.	The western United Club, New Market Road, Daklane, Kohima	Non-existent
2.	Children Welfare Society, Chiepfuchiepe, Post Box No. 150, Kohima	Non-existent
3.	Tening Youth Association, Tening Town, PO-Kohima, Post Box No. 168, Kohima	Non-existent
4.	Wisemen's Fellowship Enterprises, Vonkhesung Mission Compound, Wokha/PB No.-283, Kohima	Non-existent
5.	Likya Women Society, Likya Colony, Wokha Town, Wokha/forest colony, PB No. 213, Distt-Dimapur	Non-existent
6.	Lovistso Welfare Society, Vill/PO Viswema, Kohima	Non-existent
7.	Zricon Club, Larie Colony, PO/Distt-Kohima	Tried to bribe the monitor for favourable report
8.	Study and Action For Comprehensive Development, P.B. No. 26, Dimapur, Kohima, Nagaland	Non Response of the VO
9.	Centre for Rural Upliftment, C.R.U., Building, Kohima-Imphal road, P.B. No.-287, Distt-Kohima, Nagaland	Non Response of the VO
10.	Association of Tribal Welfare Development, PB No. 117, Woodlands Mansion Naharbari, Distt-Dimapur, Nagaland	Forgery of Registration Certificate
ORISSA		
1.	Community Action for Rural Development (CARD), Bassam Dhenkanal	Mis-utilisation of Funds
2.	Yugasakti Palli Unnayan Club, Vill Baidya Kateni, PO-Lar, Distt-Dhenkanal	Complaint from village Sarpunch

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3.	Shri Aurbindo Pathagar, AR/PO Barada, Distt-Dhenkanal	Improper implementation of Programme
4.	Manav Sambal Vikas Simiti, 27, Buddeshwari Colony, Bhubaneswar	Adverse report of Monitor
5.	Abaj Adivasi Harijana Seva Sangha, At-Sansthapur, Via-Gondha, Distt-Dhenkanal, Orissa	Non Response of the VO
6.	Rajiv Gandhi Youth Club, New Danapashi, Distt-Dhenkanal, Orissa	Adverse report of Monitor
RAJASTHAN		
1.	Adarsh Bal Vidya Mandir, Krishna Colony, Hindaun city, Sawai Madhopur	Mis-Appropriation of Funds, Duplication of work and Multiple VO run by family members
2.	Adarsh Bal Vidya Mandir Society, ward No.-3 Khairahiganj, Distt. Alwar	Mis-Appropriation of Funds, Duplication of work and Multiple VO run by family members
3.	Adarsh Bal Vidya Mandir Samiti, Ward No. 2, Mahashay Colony, Khedli Ganj, Alwar	Mis-Appropriation of Funds Duplication of work and Multiple VO run by family members
4.	Akhil Bhartiya Vikas Sansthan, All India Development Institute Hinduan city, Sawai Madhopur	Mis-Appropriation of Funds, Duplication of work and Multiple VO run by family members
5.	Chetna Public School Shiksha Samiti, B-22, Sanjay Colony, Nehru Nagar, Distt. Jaipur	Inter relationship with Chetna Public School Samiti an Blacklisted VO
6.	Child Home Public School Shiksha Samiti, Plot No. 2, Barkat Nagar Kisan Marg, Jaipur	Improper implementation of Projects and Poor quality of material were used
7.	Gandhi Nav Yuvak Mandal, Baman Baroda, Gangapur city, Kaushalpur, Sawai Madhopur	Used foul means to get the project sanctioned
8.	Gandhi Shiksha Sansthan Samiti, Gangapur City, Distt.-Sawai Madhopur	Improper implementation of ARWSP & false reporting

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9.	Gandhi Yuva Mandal, Baman Baroda, Gangapur City, Distt. Sawai Madhopur	Used foul means to get the project sanctioned
10.	Gramin Mewar Seva Samiti, Vill Verur Nagar, Bharatpur	Bharatpur Un-satisfactory work/ ARWSP
11.	Gramin Vikas Society, Samogar, Khareri, Sawai Madhopur	Mis-Appropriation of Funds, Duplication of work and Multiple VO run by family members
12.	Kishori Shikshan & Prashikshan Udyogik Sansthan, Kumharedil, Distt. Bharatpur	Non-implementation
13.	Narottam Vidya Mandir, Gher Kot Mania, Back side of Kotwalim Distt. Bharatpur	False reporting and improper implementation of Project
14.	Navjeevan Education and Evangelical Society, Gangapur city	DWCRA project not implemented in desired manner
15.	Navoday Samaj Kalyan Vikas Samiti, 38, Arya Nagar, Alwar	Forged documents
16.	Nehru Vidya Mandir Samiti, Golbagh Road, Mathura Gate, Bharatpur	Poor Implementation of CRSP
17.	Rajasthan Gramin Vikas Samiti, Rajgarh, Distt. Alwar	Family based organisation
18.	Rajasthan Mahila Bachchey Vikas Samiti, Bharatpur	Family based organisation
19.	Rajasthan Mahila Bal Vikas Samiti Gherkota, Bhaniya Kumhare Gate, Bharatpur	Used foul means to get the project sanctioned
20.	Rural Education Development Society, 154, Nasiya Colony, Gangapur	Common office bearers of this Society and Navjeevan E.E. Society.
21.	Sarvajanik Vikas Sewa Sansthan, Lapawali, Hinduan, Sawai Madhopur	Mis-Appropriation of Funds, Duplication of work and Multiple VO run by family members
22.	Tilak Balika Modern Shiksha, Jaipur	Lack of Proper motivation/ misuse of materials
23.	Victoria Montessary School Shiksha Samiti D-16, Ram Nagar, Jaipur	Inter relationship with Chetana Public School Samiti, an Blacklisted VO

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24.	Rural Development Society, Samogar Khareri, Distt. Bharatpur	Mis-Appropriation of Funds, Duplication of work and Multiple VO run by family members
25.	Rural Development Society, Lapavali, Via Hinduan city, Distt.-Sawai Madhopur	Mis-Appropriation of Funds, Duplication of work and Multiple VO run by family members
TAMIL NADU		
1.	Raja Educational and Charitable Trust, Raja Nagar, Vadakkanglam, Trunelveli, Kattabomman Distt. Tamil Nadu	Non response of the VO
2.	Selvam Educational and Charitable Trust, 4/59, Aneu Street, Ponnappandar Colony, Nagercoil, Distt.-Kanyakumari, Tamil Nadu	Non response of the VO
3.	Sucheta Kriplani Development Centre, Distt.-Ramnath	Financial irregularities & Malpractices
4.	Village Development Organisation, Pudhur Admangalam	Non-existent
5.	Weal Organisation, Chathirapatti Village, PO, Poorvaeamkudi, Pudukkottai	Defficiencies in the execution of projects.
UTTAR PRADESH		
1.	Adarsh Gramodyog Vikas Sansthan Distt.-Rampur, Guyya Talab	Improper Implementation
2.	Akhil Bharatiya Kalyan Parishad, At & P.O. Arahera, Agra	Serious Irregularities
3.	Anjana Samaj Kalyan Samiti, Paratapur, Firozabad	Non-Submission of Documents & Non-cooperation with the Monitor
4.	Arjunwahi Audyogik Vikas Sansthan Jiyadech, Allahabad, U.P.	Used foul means to get the project sanctioned

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5.	Arya Gramodaya Vidya Mandir Trust, C-44, Jal Vayu Vihar Society, Sector-21, Noida	Forged Bank letter
6.	Bhartiya Gramin Seva Mandal, Seshgrah, Distt.-Bareilly	Non-existent
7.	Bhartiya Gramya Vikas Samiti, Jwala Nagar, Distt.-Rampur	Non Implementation of the project
8.	Bhartiya Gramya Vikas society, Lucknow	Adverse report of monitor
9.	Bhartiya Mahila Vikas Sansthan, Dhamaura, Moradabad, U.P.	Adverse report of monitor
10.	Bhartiya Vikas Sansthan, Purdilnagar, Aligarh-204124	Forged Document
11.	Bhawani Shiksha Samiti, Vill./ PO-Chinauti, Distt.-Lucknow, U.P.	Adverse report of monitor
12.	Child and Women Development Society, Gangakhera, Near Kanosi RDSO, Lucknow	Mis-appropriation of funds & incapable organisation
13.	Durgesh Shiksha Niketan Samiti, Vill.-Lohna, PO-Piparsano, Lucknow	Adverse report of monitor
14.	Forestry and Rural Development Organisation, 9 State Bank Colony, Distt.-Muzaffarnagar, U.P.	Adverse Evaluation report
15.	Gram Vikas Sanstha, Vill. Pawasara, Distt-Moradabad, U.P.	Common office bearers with NEE Society
16.	Gram Vikas Mandal, Shahpur Jainpur, PO Arnavali, Bhol Ford, Meerut	Non Implementation
17.	Gram Vikas Sansthan, Mrihakur, Distt.-Agra, Uttar Pradesh	Several Irregularities
18.	Gramodya At & PO Bhikhanpur, Distt.-Ghaziabad	Several Irregularities & Diversion of funds
19.	Gramodya Vikas Mandal, 147, Rambagh, Surajkund, Meerut, UP.	Improper Implementation

1	2	3
20.	Gramodya Vill. Tehri, PO Deoria, Uttar Pradesh	Improper Implementation
21.	Indrani Gramin Vikas Samiti, Patla, Distt.-Rampur,	Non-utilisation & non-refund of grant
22.	Jagdeo Seva Sansthan, Deoria Khas, Deoria	Non-existent
23.	Jai Bharat Nursery School Samiti, Gosain Talab, Civil Lines, Distt.-Mirzapur, Uttar Pradesh	Non-response of VO
24.	Jai Maa Padmavati Kalyan Samiti, 32, Hanumangarh, Distt.-Firozabad	Forged signature of CAPART, official to release the subsidy by the VO
25.	Jan Jagran Parishad, Saibabad, Allahabad	Non-cooperation with Monitor
26.	Jan Kalyan Sansthan, Baldco Bhawan, Jal Kal Road, Deoria	Several Irregularities in the Execution of the Project and Non-Co-operation with FCE
27.	Jan Udyog Gramin Vikas Kalyan Samiti, Ambedkar Colony, Distt.- Firozabad, U.P.	Adverse Evaluation report
28.	Kal Niketan Vidyalaya Samiti, Lucknow	Adverse report of monitor
29.	Kashi Hastkala Pratishthan, Varansi, Uttar Pradesh	Mis-Utilisation of funds
30.	Khadi Gramodyog Seva Sadan, Rampur, (COD farm, Aghapur Road) Rampur	Improper Implementation and unsatisfactory performance of the VO
31.	Khadi Gramodyog Vikas Samiti, PO-Chaukuni, Distt.-Muradabad, Uttar Pradesh	Improper Implementation
32.	Laxmi Vikashit Seva Sansthan, Vill.-Jogia PO Jogia, The Hathras, Distt.-Aligarh	Forged registration certificate
33.	Mahila Evam Bal Kalyan Samiti, Naini Lar, Deoria	Forged Document
34.	Nautan Gram Vikash Samiti, At/PO Gowahar, Distt.-Bijnour, U.P.	Non-response of VO
35.	Pragati Seva Sansthan, 151, Boarding House, Hardoi	False Documents submission/Mis represented the facts

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36.	Pushpa Vikas Samiti, 45-E, Civil Lines, Badaun	Non-satisfactory implementation
37.	Raja Chet Singh Shiksha Sansthan, Natilmli, Varanasi	Non-Submission of Documents
38.	Sahyog Gramodyog Vikas Sanstha, C-1/100, Gandhi Nagar, Kumar Kunj, Moradabad	Non-implementation of the projects
39.	Rural Reforms, Moradabad	Family Based Organisation
40.	Serve India, Shashtri Nagar, Meerut	In capable Organisation and the project has not achieved the target
41.	Sharda Seva Samiti, Vill. Chirgora, PO, Kinderpatti, Distt-Deoria	Forged Document
42.	Shree Vidyanath Vidyalaya Samiti, Lucknow	Adverse report of monitor
43.	Shri Durga Devi Seva Samiti, Palliarailsing, P.O. Teriya, Tehsil Sandila, Distt.-Hardoi	Mis-appropriation of funds & misrepresentation of facts
44.	Tara Devi Shiksha Samiti, Nehru Nagar, Deoria	Forged Document
45.	Vikas Sanstha, Rakaba, Amila	False reporting
46.	Vinoba Adarsh Shiksha Samiti, Vinoba Near Nai Bazar Allahabad	Forged Document
47.	Vivek Sadhana Mandir, Vill./PO. Gahmar Patti, Chaudhary Rai, Distt.-Gazipur	Mis-Utilisation of funds
48.	Vivekananda Sanstha, Akbarpur, Faizabad	False reporting
49.	Youth Association For Rural Development, Vill. Behta, Distt.-Bulandshahar	Improper Implementation & Non-cooperation
50.	Yuva Evam Bal Vikas Samiti, Deoria	Family Based Organisation & Non-cooperation with Monitor
51.	Manav Kalyan Evam Utthan Sansthan, Mathura, U.P.	Submission of forged documents to Rural Development Ministry
52.	Akhil Bharatiya Mahila Evam Bal Utthan Samiti, Distt.-Mirzapur	Due to improper implementation
53.	Mahila Vikas Sansthan, Dehradun	Due to improper implementation

1	2	3
WEST BENGAL		
1.	Bayarshing Sibaji Sangha, PO Taldi, Distt.-South, 24 Parganas, West Bangal	Adverse report of monitor (housing)
2.	Jan Kalyan Brotochari Sanstha, Vill. Morjada, PO-Hotar, Distt.-24 Parganas (South), West Bangal	Malafide intention of VO
3.	Management Society of Bhatar, Dr. Ambedkar Abasik Shiksha Niketan, PO/At Karjana, Bhati, Bhatar, Distt.-Burdwan	Dispute among the functionary as per the Notice of the Advocate Matter was pending with the court
4.	Matangini Seva Sangh, West Bangal	Complaint of Mis-appropriation of funds as reported by the FCE, substandard work and change of beneficiaries
5.	Nari 'O' Shishu Kalyan Samiti, At/PO- Ganesh Nagar, Distt.-24 Parganas (S)	Several Irregularities & Mis- utilisation of funds
6.	Rural Poor People Welfare Association, 4 Shankari Pukur, Nichu Colony, PO Sreepalli, Distt.-Burdwan	Mis-utilisation of fund and fake registration certificate, and bad implementation of drinking water project and pilferage of CAPARTs fund
7.	Sebak Samiti, Atal Bihari Jan Bhawan, Vill.-Kismat Diwan Chowk, PO-Chowka, Via Khirpai Distt.-Midnapore, West Bangal	Adverse report of monitor (CRSP)
8.	Unemployed Young Worker's Society 4, Shankari Pukur, PO-Sreepalli, Distt-Burdwan	Mis-representation of facts and performance of the Housing project found Unsatisfactory
9.	Vivekananda Child Welfare Home, At/PO Lakdwip Distt.-(S) 24 Parganas	Improper implementation of the prog., defalcation of funds and Non-Co-operation with the FCE
10.	Kaliganj Block Gramin Khukdra and Khutir Silpa Jan Kalyan Samiti At Dangapara, PO Debagram, West Bangal	Unsatisfactory response of the VO
11.	Asha Welfare Society	Unsatisfactory performance of the Organisation

CHAPTER-III

OBSERVATIONS/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE REPLIES RECEIVED FROM GOVERNMENT

Recommendation

According to Audit, the Deputy Director General, CAPART Sanctioned 323 projects involving assistance of Rs. 11.47 crore in October 1994 of which 111 projects worth Rs. 4.31 crore were sanctioned on the last working day of his tenure. Of the projects sanctioned by him, CAPART released grants against 165 projects only as of July 1997. The Ministry stated that consequent upon review of these cases some of the sanctions were cancelled and releases stopped as the sanctions deviated from the guidelines. The Ministry have also stated that in view of audit observations and their own experience remedial measures have been taken and the system of approval of the projects by the individual officer has been dispensed with and Committees consisting of eminent persons from voluntary sector and Government are now sanctioning the projects. In the opinion of the Committee, such a course constitutes a clear and wilful deviation from the guidelines and they, therefore, desire that appropriate actions be taken against the official concerned for such a deviant action. The Committee would like to be apprised of the impact of the new grant sanctioning system *vis-a-vis* complaints of irregularities received subsequently as also the punitive/deterrent action taken against the guilty officers(s).

Action Taken

Deputy Director General, CAPART referred to in the para has since expired and, therefore, no action can be taken at this stage.

As per the new grant sanctioning system, National Standing Committees in the Headquarter and Regional Committees in the Regional Offices are competent to sanction the projects. These Committees consist of eminent people from voluntary sector and Government officials. After introduction of the new system, no individual officer of CAPART has power to sanction any projects. CAPART has not received any complaint of irregularities of the nature reported in the audit report.

CHAPTER-IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

Recommendation

The Committee noted that 15 to 47% of the grants received during the years 1991-1992 to 1996-97 remained unspent at the end of each year. The Audit has attributed the reasons for unspent grants as the decrease in the number of projects sanctioned, release of, on an average, 41% of the funds in the month of March and non exercise of control in the release of funds. On enquiry, the Ministry, while admitting the decrease in the number of sanctioned stated that examination of the schemes during 1995-96 became more critical leading to dropping of a large number of projects due to decentralisation of the work and introduction of approval by the National Standing Committees and Regional Committees of CAPART. Asked about the release of funds without supporting details, the Ministry stated that the details of ongoing projects and the number of expected projects were not gathered by them before the release of fund. The Ministry subsequently stated that the procedure for release of fund was revised in 1999 stipulating that release would be made on receipt of quarterly report giving details of the on-going projects, projects awaiting clearance, projects expected during the next quarter and the details of funds position. With regard to release of funds in lump sum in the month of March, the witness deposed that the Institute of Public Auditors were looking into the matter and they would suggest the action to be taken to improve the system of release of funds. The Committee are convinced that the schemes were introduced in haste, without proper planning and without framing of guidelines for their implementation. The Committee further noted that prior to 1999, the grants were released without asking for details of ongoing projects, projects awaiting completion and expected projects during the year. The Committee expect the Ministry/CAPART to ensure that the revised procedures is adhered to scrupulously and any deviation from the procedure/guidelines be dealt with sternly. The Committee would also like to be apprised of the recommendations of the Institute of Public Auditors and the action taken thereon to avoid rush of sanctions of grants in the Month of March.

Action Taken

As recommended by the Committee, the revised procedure for release of funds is being followed strictly.

The Institute of Public Auditors of India has not made any recommendation regarding rush of sanction of grants in the month of March.

CHAPTER-V
OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH
GOVERNMENT HAVE FURNISHED INTERIM REPLIES

-NIL-

NEW DELHI;
21 April, 2005

1 Vaisakha 1927 (Saka)

PROF. VIJAY KUMAR MALHOTRA,
Chairman,
Public Accounts Committee.

APPENDIX

OBSERVATIONS AND RECOMMENDATIONS

Sl. No.	Para No.	Ministry concerned	Observations and Recommendations
1	2	3	4
1.	7	Rural Development	<p>The Committee had taken an adverse view of the fact that 15 to 47% of the grants received by the Council for Advancement of People's Action and Rural Technology (CAPART-Ministry of Rural Development) during the years 1991-92 to 1996-1997, had remained unspent at the end of each year. Contributing factors for this situation, according to the Ministry, were decrease in the number of projects sanctioned; release of around 41% of the fund in the month of March; and non exercise of proper control while releasing funds. Moreover, a large number of projects were stated to have been dropped due to the need for more critical examination of the schemes during 1995-96 as well as decentralisation of the Ministry. The Committee had expressed the opinion that the schemes were introduced in haste, without proper planning and without framing of guidelines for their implementation. The Ministry had conceded that the details of on-going projects and the number of expected projects were not gathered by them before the release of funds, and had informed the Committee that the Institute of Public Auditors was looking into the matter with regard to release of funds in lump sum in the month of March so as to suggest the action to be taken to improve the system of release of funds. The Committee had desired to be apprised of the outcome of the exercise undertaken by Institute of Public Auditors. The Ministry have now informed in their Action Taken note that the Institute has not made any recommendation in this regard. The</p>

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			<p>Committee are astonished that the Institute did not suggest any steps for improvement in the system of release of funds, which could have helped in streamlining the existing procedure and plug the loopholes, if any. The Ministry should have indicated the precise reasons as to why the Institute could not suggest any such measures as well as how the Ministry now is coping up with the situation. The Committee expect a precise reply from the Ministry in this regard.</p>
2.	8	Rural Development	<p>According to the Ministry, the procedure for release of funds was revised in the year 1999 stipulating that the funds would be made available on receipt of quarterly report indicating details of the ongoing projects, projects awaiting clearances, projects expected during the next quarter and the details of funds position. In this regard, the Committee had desired that the said revised procedure should be scrupulously adhered to. The Committee regret to observe that the action taken reply submitted by the Ministry merely states that the revised procedure for release of funds was being followed strictly. The reply is silent about the details in this regard as well as improvements in the overall performance, if any brought about in pursuant to the implementation of the said revised procedure. The Committee would, therefore, like to be apprised about the details regarding revised procedure for release of funds, results achieved so far as well as the monitoring mechanism in place to ensure effective utilisation of funds so allocated in this regard. They feel that the Ministry should have taken adequate care to initiate precise action in furnishing proper reply in response to the Committee's specific recommendation.</p>
3.	11	Rural Development	<p>As regards the State-wise distribution of funds for implementation of various rural development schemes by CAPART through Voluntary Organisations, the Committee had felt that it was unequal and disproportionate to the States' with</p>

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larger rural population, and example of which was availability of funds to Madhya Pradesh. The Committee had desired that the emphasis of the Ministry should be on assisting the Voluntary Organisations to develop rural technology and that States should receive assistance in proportion to their rural population. The Committee had also desired that the Voluntary Organisations should be given proper incentives to work in hilly, difficult and remote areas. Although the Ministry have now informed the Committee that they are seized of the situation and efforts are being made to encourage the promotion of Voluntary Organisations in the States with a view to correct the said imbalances, the details regarding concrete steps taken in this connection have not been outlined. The reply of the Ministry also does not specify the latest position of State-wise distribution of funds, particularly in Madhya Pradesh, in support of their argument to show that the position is much better now. Also the reply does not properly explain in concrete terms, the response to various awareness workshops/trainings conducted for Voluntary Organisations and steps taken to provide incentives to the Voluntary Organisations to work in remote areas like the North East. This is yet another example where the Ministry have furnished casual reply to a specific recommendation. The Committee would, therefore, like to be apprised of the latest position with regard to State-wise distribution of funds as well as how the Voluntary Organisations are being motivated and the incentives being offered to them so as to encourage them to work in hilly, difficult and remote areas.

PART-II

MINUTES OF THE TWENTIETH SITTING OF THE PUBLIC ACCOUNTS COMMITTEE (2004-2005) HELD ON 15TH APRIL, 2005

The Committee sat from 16.30 hrs. to 17.00 hrs. on 15th April, 2005 in Room No. "51" (Chairman's Chamber), Parliament House, New Delhi.

PRESENT

Prof. Vijay Kumar Malhotra — *Chairman*

MEMBERS

Lok Sabha

2. Shri Khagen Das
3. .Shri Naveen Jindal
4. Dr. Ram Lakhan Singh
5. Shri K.V. Thangka Balu
6. Shri Tarit Baran Topdar

Rajya Sabha

7. Shri Prasanta Chatterjee
8. Shri R.K. Dhawan
9. Dr. K. Malaisamy
10. Shri Jairam Ramesh
11. Prof. R.B.S. Verma

Secretariat

1. Shri Ashok Sarin — *Director*
2. Shri N.S. Hooda — *Under Secretary*
3. Shri J.M. Baisakh — *Under Secretary*

Officers of the Office of the Comptroller and Auditor General of India

1. Ms. Anusua Basu — Addl. Dy. Comptroller and Auditor General
2. Shri Roy S. Mathrani — Pr. Director
3. Ms. Shubha Kumar — Pr. Director
4. Shri R.K. Ghose — Accountant General (Audit)-Delhi

2. At the outset, the Chairman welcomed the Members of the Committee to the sitting. The Committee then took up for consideration the following draft Reports:

- (i) “Allotment of Land to Private Hospitals and Dispensaries by Delhi Development Authority (DDA)”
- (ii) Action Taken on the recommendations contained in 38th Report of PAC (13th Lok Sabha) relating to “Council for Advancement of People’s Action and Rural Technology (CAPART)”.

3. After some deliberations, the Committee adopted the draft Report on DDA with slight modifications/amendments. The draft Report on “CAPART” was adopted without any changes. The Committee authorised the Chairman to finalise these Reports in the light of verbal and consequential changes arising out of factual verification by audit or otherwise and present the same to the House.

4. The Chairman referred to the fact that two Members of the Committee, namely, Shri Naveen Jindal and Shri Ashok Kumar Rawat would not be with the next Committee, the term of which would begin from 1st May, 2005. The Committee appreciated the keen interest taken by these Members in the work undertaken and valuable contribution made by them during their deliberations.

The Committee then adjourned.

ANNEXURE II

LIST OF VIGILANCE CASES TAKEN UP IN THE LAST
FOUR YEARS

(A) Cases completed

Sl. No.	Name and designation of the Officials/Officers	Charges	Action taken
1	2	3	4
1.	Shri P.N. Srinivasan, Deputy Director	Pre-mature blacklisting of voluntary organisations	Minor penalty of Censure' imposed
2.	Shri S.K. Thakur, RA	Irregular processing of project proposal	No malafide intention is involved as reported by the Inquiry Officer. So a warning has been issued against him.
3.	Shri S.H. Indurkar, DD	Ignoring FAS Circular and processing case	A serious view could have been taken against him but since this was his first cognizable lapse so a warning was issued.
4.	Shri D.P.S. Choudhary, RA	Ignoring FAS circular and processing case	Explanation of Charged Officer accepted and case closed.
5.	Shri Om Prakash, AD	Release of funds when VO blacklisted	Charges against Shri Om Prakash were not substantiated by the IO. The report of the IO was accepted and he was exonerated.

6.	Shri C. Minz, Director	Release of funds when VO blacklisted	Charges against Shri C. Minz were not substantiated by the IO. The report of the IO was accepted and he was exonerated
7.	Shri Surendera Singh, DD	Release of funds to VO under FAS	Explanation of Charged Officer
8.	Smt. Rama Raghavan, SM	Misconduct in purchased orders and stock maintenance	Minor penalty of Censure imposed
9.	Shri B.R. Suman, AD	Identification of beneficiaries were not formulated according to CAPART guidelines. Identity of the VO was not verified properly	Minor penalty of Censure imposed
10.	Shri M.P. Singh, RA		
11.	Shri S.K. Das, RA	Office absence and impolite/delayed noting	Minor penalty of Censure imposed
12.	Shri Lalit Kumar, Accountant	Non-completion of assigned job within specified time	Minor penalty of Reduction to 3 lower stages without cumulative effect
13.	Shri C.S. Pandey, Director	Release of funds to the VO FAS category	No <i>mala fide</i> intentions were involved, so warning were issued against these officers
14.	Smt. Asha Joglekar, LIO	-do-	-do-
15.	Shri Shravan Kumar, RA	-do-	-do-
16.	Shri P.N. Srinivasan, DD	(i) Project sanctioned before completion of 3 years	Explanation of charged Officers accepted and case closed
17.	Shri V.K. Babu, DD		

1	2	3	4
18.	Shri Om Prakash, AD	(ii) Second instalment released	
19.	Shri S.K. Thakur, RA	without mid-term evaluation	
20.	Shri M.P. Singh, RA	(iii) Loss of Rs. 10,000/- Demand	
21.	Shri Y. Bhakta, RA	Draft as not followed up	
		(iv) No action initiated on monitors' report or to close the project	
		(v) No reference to earlier projects sanctioned	
22.	Shri C. Minz, Director	No action was taken to close the project	No <i>mala fide</i> intentions were involved, so warnings were issued against these officers (recordable warning for L.J.K. Singh)
23.	Shri C.S. Pandey, Director	No action was taken on the monitor's report	Minor penalty of reduction to one lower stage with cumulative effect imposed
24.	Shri L.J.K. Singh, RA	Favour in processing and sanctioned project in one day	Minor penalty of one further increment withheld/imposed
25.	Shri M.P. Singh, RA	No action initiated to call for the progress report.	
26.	Shri A.P. Barnwal, RA	No follow up action initiated to call for monitor's report.	
27.	Shri C.S. Pandey, Director	-do-	Minor penalty of Censure imposed
28.	Shri Sharavan Kumar, RA	Processed the case which he is not supposed to process. Habit of creating indiscipline Committing financial irregularities, not attending promptly to work.	Penalty of Reduction to lower stage by one stage imposed

29.	Shri Mahendra Singh, LDC	Disorted accounts of sale books. Not issued cash memo on the day of sale and kept public fund with him. No maintenance of proper cash memo books.	The IO held charge not proved. The report of IO was accepted and case closed
30.	Shri S.H. Indurkar, DD	No reminder sent to the VO when the date of holding the main camp was not conveyed. No notice for non-submission of utilisation certificate. No action initiated to recover the money.	Minor penalty of 'Censure' imposed and case closed
31.	Shri Ram Singh, RA	-do-	Minor penalty of 'Censure' imposed.
32.	Shri H.K. Kaushik, RA	Project approved before the VO	Minor penalty of 'Censure' imposed.
33.	Shri A.P. Barnwal, RA	completed three years of registration.	
34.	Shri C.S. Pandey, Director	No action initiated to get the progress report and to conduct evaluation.	
35.	Shri Y. Bhakta, RA	No action initiated to call back funds. Release of fund to FAS category of VO	The IO held held charge not proved. The report of IO is accepted.
36.	Shri M.L. Gupta, DD	Did not process the proposal appropriately	The minor penalty of 'censure' imposed

1	2	3	4
37.	Shri Ashok Sharma, RA	Did not check out whether the revolving fund is kept in the joint account of CAPART and VO.	The minor penalty of 'censure' imposed.
38.	Shri C.S. Pandey, Director	No action initiated to get the quarterly report of the VO nor any follow up action was taken	Minor penalty of 'censure' imposed.
39.	Shri N.K. Gupta, Sr. Accountant	Unauthorised absence exhibited erratic attendance Not available in office during working hours	The penalty of withholding of two future increments without cumulative effect imposed.
40.	Shri Surendra Singh, DD	Release of funds to blacklisted VO	Imposition of the penalty of reduction of pay by two stages in the time scale of pay for a period of two years with further direction that he shall not earn increment of pay during reduction of pay and on expiry of this period the reduction of pay will have the effect of postponing future increment.
41.	Shri B.R. Suman, AD	Irregular revival of closed file	Reduction of the pay by two stages in the time scale of pay for a period of two years with further direction that he will not earn the increment during the reduction of the pay and on the expiry of this period this

42.	Shri M.L. Gupta, DD	Cost of sewing machine was allowed at the rate of Rs. 2400/- per machine where the VO had quoted the rate of Rs. 800/- per machine. No action was taken to obtain the progress report and account of the project.	reduction will have the effect of postponing future increment of pay Penalty of reduction to lower stage by two stages imposed.
43.	Shri Surender Singh, DD	Nexus between VO and	For lack of evidence, cases of
44.	Shri B.N. Singh, RA	monitor.	Shri Surender Singh, DD and Shri B.N. Singh, RA not pursued further
45.	Shri B.R. Suman, AD	Favour by processing and sanctioned project in one day.	Imposed the major penalty of compulsory retirement from CAPART's service.
46.	Shri V.K. Babu, DD	Excess amount have been allowed without recording any reason.	Imposition of penalty of one future increment withheld without cumulative effect.
47.	Shri S.K. Takur, RA	Cost of sewing machine was allowed at the rate of Rs. 2400/-per machine where	Imposition of penalty of withholding two future increments with cumulative effect.

1	2	3	4
48.	Shri S.K. Das, RA	<p>the VO had quoted the rate of Rs. 800/- per machine. No action was taken to obtain the progress report and account of the project.</p> <p>Projects sanctioned violating DG's orders in circular No. DD(Mont.)/Misc./94</p>	The penalty of 'Censure' imposed.
49.	Shri R.K. Singh, RA	Excess amount have been allowed without recording any reason.	The penalty of withholding of two future increments without cumulative effect has been imposed.
50.	Shri Toran Lal, LDC	<p>Did not report to the place of posting, unauthorised absence, indicated his designation as UDC when he was reverted to LDC. Deliberately marked his attendance in the attendance register. Claimed LTC illegally. Used CAPART Union illegally. Chequered record of service.</p>	The penalty of withholding of two future increments with cumulative effect has been imposed.
51.	Shri Lalit Kumar	He was transferred from Hedquarters to RC, Guwahati but he did not report for duty, absented himself unauthorisedly.	Penalty of warning imposed. Further penalty under examination.

52.	Shri Ladli Saran.	Unauthorised sale of publication.	Order of compulsory retirement issued on 29.8.2000.
53.	Shri Naresh Kumar, Staff Car Driver	Tempering in the entry of Logbook and demanding petrol on the basis of false entries.	Penalty imposed to reduce one stage the time scale of pay for a period of three years and will not earn increment of pay during the period of reduction and on expiry of this period the reduction will have the effect of postponing his future increment of pay.
54.	Shri Ranjit Singh, CAO (Accounts)	Handed over the cheque to the VO without the approval of the competent authority.	Accepted the findings of Inquiry Officer and case dropped.
55.	Shri C.S. Pandey, Director	-do-	-do-
56.	Shri P.N. Srinivasan, DD	Wrong, incomplete and false interaction with monitor. File received back from CVC with their advice to close the case.	Case closed.
57.	Shri Naresh Kumar Staff Car Driver	Used the CAPART's staff car without prior permission and met with an accident.	Closed as no vigilance angle involved. Sent to Adm. for action.
58.	Shri B.R. Suman	Undue favour given to VO, project sanctioned before 3 years of completion of registration.	Closed as the charged officer has been compulsorily retired.
59.	Shri. B.R. Suman	Project sanctioned in spite of the VO being blacklisted.	-do-

1	2	3	4
60.	Shri B.R. Suman	Project proposal processed and recommended for sanction in spite of DD(P)'s order not to sanction any project to Kolar based Organisation.	-do-
61.	Shri Ram Niwas, LDC	Absent without leave and concealment of facts	Closed from vigilance angle and sent to AED
62.	Shri Peter Sunny, Staff Car Driver	Unauthorized absence exhibitent erratic attendance, no improvement shown by him in spite of warning	Closed as no vigilance angle involved and the case sent to AED
63.	Shri B.N. Singh, RA	Unauthorized changes in fair letter after Singnature.	Minor penalty 'Censure' imposed on 22.6.2001. Case Completed and closed.
64.	Shri Y. Bhakta, RA	Amount released to BLA VO	Imposition of minor penalty withholding one increment.
65.	Shri C. Minz. Ex-Director	Favouritism in processing project of the VO. SSVK. Madhubani, Bihar.	As per CVC advice, case has been dropped.
66.	Shri DPS Choudhary, RA	The Officers had suggested submission of project proposals in the name of old and dead Societies offering speedy process of such files and in return illegal gratification.	- Chargesheet has been filed by the CBI. Case is going on. - Chargesheet has been filed by CAPART, case kept under abeyance. following by stay order from Hon'ble Delhi High Court.
67.	Shri H.K. Kaushik, RA	The Officers had suggested submission of project proposals in the name of old and dead Societies offering speedy process of such files and in return illegal gratification.	- Chargesheet has been filed by the CBI. Case in going on. - Chargesheet has been filed by CAPART, case kept under abeyance following by stay order from Hon'ble Delhi High Court.

68.	Shri A.P. Barnwal, RA	The Officers had suggested submission of project proposals in the name of old and dead. Societies offering speedy process of such files and in return illegal gratification.	- Chargesheet has been filed by the CBI. Case is going on. - Chargesheet has been filed by CAPART, case kept under abeyance following by stay order from Hon'ble Delhi High Court.
69.	Smt. Rachna Sharma, DD	Proposal not dealt with as per norms. Funds released in contravention of norms.	
70.	Shri S.S. Machal, Ex-Senior Director	Favouritism in processing project of the VO.SSVK, Madhubani, Bihar.	The officer is no longer with CAPART. CVC has advised action against him for which his case/papers has been sent to the KVIC. His case, therefore, stands deleted in CAPART.
71.	Shri M.P. Singh, RA	Amount released to BLA VO.	Minor penalty imposed on the CO. Order issued on 28.3.2002. Case completed and Closed.
72.	Shri M.P. Singh, RA	Favouritism in processing project of the VO.SSVK. Madhubani, Bihar.	Delete. Chargesheet not issued.
73.	Dr. Arun Sud, Director	Proposal not dealt with as per norms. Funds released in contravention of norms.	Case completed and closed as per the advice of CVC.
74.	Shri S.K. Das, RA	Amount released to BLA VO.	Major penalty imposed. Reduction to a lower stage in the scale of pay for a period of 2 years.
75.	Shri S.D. Singh, AD	Proposal not dealt with as per norms. Funds released in contravention of norms.	Case completed and closed as per the advice of CVC.

1	2	3	4
76.	Shri Om Prakash, AD	Obviously led to financial impropriety in a project of Drinking water supply.	Case completed and closed.
77.	Shri C. Minz., Ex-Director	Obviously led to financial impropriety in a project of Drinking water supply.	Case completed and closed.
78.	Shri Surender Singh, DD	Amount released to defaulter category VO.	Minor penalty 'Censure' is imposed.
79.	Shri Om Prakash, AD	The wrong address of the VO was indicated to Shri A.N. Kapur. The project Monitor was Changed on the statement of VO without cross checking with the Monitor. The first release was made without the approval of the competent authority and <i>ex-post facto</i> approval was sought subsequently.	Minor penalty. 'Censure' is imposed.

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LIST OF VIGILANCE CASES ON-GOING

1.	Shri Shree Ram Singh, RA	Amount released to BLA VO	The Penalty of "CENSURE" imposed on the officials. The order expected to be issued in May, 2003.
2.	Shri S.D. Singh, AD	Fund released to BLA VO	Chargesheet under major penalty. Proceeding has been issued on 3.4.2003. Reply from the official awaited.
3.	Dr. ARRR. Pillai, RA	Fund released to BLA VO	Chargesheet under major penalty. Proceeding has been issued on 3.4.2003. Reply from the official awaited.